

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-II**

**Item No. 203**  
**(IB)- 880(ND)2020**

**IN THE MATTER OF:**

**Ganesh Vincom Private Limited**

**... Applicant/Petitioner**

**Vs.**

**Vipul Limited**

**... Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 07.09.2020**

**CORAM:**

**SHRI. CH. MOHD.SHARIEF TARIQ,  
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant : Mr. Sandeep Bajaj, Mr. Devansh Jain, Mr.  
Naman Tandon, Advs.**

**For the Respondent : None.**

**ORDER**

Counsel for the Financial Creditor is present.

The Registry is directed to issue notice to the Corporate Debtor. The Counsel for the Financial Creditor is permitted to send private notice on the Corporate Debtor by all modes and file the proof of service along with the Affidavit.

List the matter on 5<sup>th</sup> October 2020.



**(L. N. GUPTA)  
MEMBER (T)**



**(CH. MOHD.SHARIEF TARIQ)  
MEMBER (J)**